

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1951

ANSWERED ON:22.11.2010

LABOURERS EMPLOYED IN CWG SITES

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether some workers at the just concluded Commonwealth Games related construction sites were not being paid minimum wages, lack safety aspects, denial of overtime wages, exploitation, etc.;
- (b) if so, the details thereof;
- (c) whether the Government has taken any steps to protect the interests of the workers engaged in the construction of Commonwealth Games sites and stringent action against the errant contractors;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) to (e); Regular and thorough inspection have been conducted under various labour laws at construction related sites of Commonwealth Games by officials of Regional Labour Commissioner (Central), New Delhi who are notified as Inspectors under various enactments. Appropriate action is taken against defaulters including launching of prosecution cases. In case of workers who were paid less than minimum rates of wages action under section 20 of Minimum Wages Act has been taken. Details of action taken are Annexed.